

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A No. 3395/2015

This the 27th day of August, 2019

**Hon'ble Mrs. Jasmine Ahmed, Member (J)
Hon'ble Ms. Aradhana Johri, Member (A)**

1. Ms. Archana Kaul,
Aged about 43 years,
D/o. Late O. N. Kaul,
R/o. C-18-C, Railway Colony,
Lajpat Nagar, Delhi.
2. Puja Makhija,
Aged about 41 years,
W/o. Sh. Jitender Makhija,
R/o. H. No. 307, Divya Jyoti Apartments,
Sec-19, Rohini, Delhi.
3. Virender,
Aged about 36 years,
S/o. Sh. Om Prakash,
R/o. 3806/5, 2nd Floor,
Kanhaiya Nagar,
Tri Nagar, Delhi.
4. Chander Bhag,
Aged about 40 years,
S/o. Sh. Rakesh Kumar,
R/o. A-6, Power House Colony,
Sec-18, Old Faridabad,
Haryana.
5. Rahul Verma,
Aged about 36 years,
S/o. Late Sh. Vinod Kumar Verma,
R/o. 21/3, Shakti Nagar,
Delhi. ...Applicants

(By Advocate : Mr. M. K. Bhardwaj)

Versus

UOI & Ors. through

1. The Railway Board,
Through its Secretary,
Rail Bhawan, New Delhi.

2. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
3. The General Manager (Accounts),
Northern Railway,
Baroda House,
New Delhi.
4. The Dy. CAO/General
Northern Railway,
Baroda House,
New Delhi.Respondents

(By Advocate : Mr. V. S. R. Krishna and Mr. Shailender Tiwari)

O R D E R (O R A L)

Mrs. Jasmine Ahmed, Member (J) :

Mr. M. K. Bhardwaj, learned counsel for applicant handed over a judgment passed by the Hon'ble High Court of Uttarakhand at Nainital bearing Writ Petition No. 410 (S/B) of 2014 and he states that the case in hand is completely covered by the judgment, to which the counsel for respondents objects.

2. Accordingly, we direct the respondents to consider the facts and circumstances, issues raised and legal pleas of the case in hand in the light of the judgment passed by the Hon'ble High Court of Uttarakhand at Nainital in Writ Petition No. 410 (S/B) of 2014. If it is found that the case in hand is similar in facts and circumstances to the case

which has already been decided by Hon'ble High Court of Uttarakhand, similar benefits be extended to the applicants herein and if the facts are otherwise, the respondents are directed to pass a detailed reasoned and speaking order within a period of three months from the date of receipt of a certified copy of this order.

3. The O.A is disposed of with the above direction, without commenting anything on the merit of the case. There shall be no order as to costs.

(Aradhana Johri)
Member (A)

(Jasmine Ahmed)
Member (J)

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